

**IN THE INCOME TAX APPELLATE TRIBUNAL  
"I" BENCH, MUMBAI**

**BEFORE SHRI PRAMOD KUMAR (VICE PRESIDENT)**

**AND**

**SHRI SAKTIJIT DEY( JUDICIAL MEMBER)**

I.T.A. No.1197/Mum/2019  
(Assessment Year : 2014-15)

<b>M/s Yogesh Agencies &amp; Investments Pvt Ltd (Successor of M/s Cohor Investments Ltd), 1713, 17<sup>th</sup> Floor, Air India Building, Nariman Point, Mumbai PAN : AAFCC2521E</b>	vs	<b>DCIT(International Tax)-2(1)(1), Mumbai</b>
<b>(APPELLANT)</b>		<b>(RESPONDENT)</b>

Appellant by	Shri A.F. Jahangir
Respondent by	Shri S.S.Iyengar, Sr.DR

Date of hearing	14-01-2021
Date of Pronouncement	14/01/2021

**ORDER**

Per Bench,

This is an appeal by the assessee against order dated 28-12-2018 of learned Commissioner of Income Tax (Appeals)-55, Mumbai for the assessment year 2014-15.

2. Vide letter dated 06-01-2021, kept on record, the assessee has stated that it has opted for settling the dispute arising in the present appeal by filing application under the Direct Tax Vivad se Viswas Act, 2020. Further, the assessee has stated that the designated authority has issued certificate in Form 3 accepting assessee's application. Thus, the assessee has requested

for withdrawal of the appeal. The learned Departmental Representative has no objection for withdrawal of appeal by the assessee.

3. Considering assessee's aforesaid request for withdrawal of the appeal, we dismiss the appeal as withdrawn.

4. In the result, appeal is dismissed.

Order pronounced in the Open Court on this 14/01/2021.

Sd/-

sd/-

<b>(PRAMOD KUMAR)</b>	<b>(SAKTIJIT DEY)</b>
<b>VICE PRESIDENT</b>	<b>JUDICIAL MEMBER</b>

Mumbai, Dated : 14/ 01/2021.

Pavanan, Sr.P.S (on contract)

Copy of the order forwarded to :

1. The Appellant.
2. The Responent.
3. The CIT(A)
4. 4. The CIT
5. D.R., ITAT, Mumbai.
6. Guard File.

//True Copy//

By order

I.T.A.T., Mumbai.